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- (c) whether extradition treaties with other Commonwealth countries and USA have been finalised or are under negotiations with a view to contain terrorism; including prevention of financing process from outside countries; and
- (d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) Yes, Sir

(to) An Extradition Treaty between the Government of the Republic of India and the Government of Great Britain and Northern Ireland was signed on 22nd September, 1992. The Extradition Treaty with India is the first such treaty UK has concluded with another Commonwealth country and the first one with a country other than EC countries and USA.

In addition to the normal features of an extradition treaty, this Treaty provides for a list of offences in respect of which the fugitive offender cannot raise the plea of "political offence" to stop his extradition. Further, the Treaty provides for the principle of prosecution in case extradition is refused; and for this purpose both India and the UK are required to assume iurisdiction in respect of offences committed outside their territories not only in respect of their nationals but also in respect of foreigners. This is known as the principle of extra territorial jurisdiction. The Treaty also provides for the possibility of extradition of persons committing or attempting or conspiring to commit offences against India while residing in and without leaving the territory of the UK.

(c) and (d) An Extradition Treaty was signed with Canada in 1987. Extradition between India and USA is possible under the 1931 Extradition Treaty between UK and USA which was made applicable to India through a Gazette Notification in 1966. A preliminary exchange of views took place between India and USA at Official level in November, 1976 about the desirability of concluding a new Extradition Treaty but no formal proposals were made or received,

Anti India Resolution in U.S. Cangres

- 631. SHRI JAGIR SINGH DARD: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a resolution advocating separatism in Punjab has been introduced by a Republican Legislator in the US Congress at the instance of a pro-Khalistan Lobby; and
- (b) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

British Foreign Secretary's stand on NPT, vis-a-vis India

- 632. SHRI INDER KUMAR GUJRAL: Will the PRIME MINISTER be pleased to state :
- (a) whether Government's attention baa been drawn to the British Foreign Secre tary's recent visit to Pakistan wherein he has pleaded that India signs the NPT and welcomed the 5-Nation Conference on keeping the region free from nuclear wea pons; and
- (b) if so, what steps have been taken to explain India's position to the British dip lomats?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) British Foreign Secretary Douglas Hurd addressed a Press conference in Islamabad on October 31 at which he expressed the hope that since both India and Pakistan have unsafe-guarded nuclear facilities both countries would accede to the NPT. He also welcomed the proposal for "5-Power Regional Talks".

(b) The Indian Government has maintained that the NPT is a discriminatory treaty. At the same time India is com-mitted to the overall objective of achiev-